

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 1459 of 2010.

(Arising out of Order-in-Original No. 09/CEX/2010 dated 19--07-2010 passed by the Commissioner of Central Excise, Pune I.)

JCB INDIA LTD

.....Appellant

Talegaon Floriculture &
Industrial Park, Ambi Navlakh
Umbhre, Talegaon
Dabhade, Pune-410507

VERSUS

Commissioner of Central Excise-PUNE-I

.....Respondent

ICE House, 41-A
Sasson Road
Opposite Wadia College
PUNE-411001.

APPERANCE:

Shri Arpit Khaitan, CA for the Appellant
Shri K.M. Mondal, Special Counsel, Authorised Representative for the
Respondent

WITH

Excise Misc. Application No. 93947 of 2014

(on behalf of Appellant)

In

Excise Appeal No. 1585 of 2010

(Arising out of Order-in-Original No. 09/CEX/2010 dated 19--07-2010 passed by the Commissioner of Central Excise, Pune I.)

Commissioner of Central Excise-PUNE-I

.....Appellant

ICE House, 41-A
Sasson Road
Opposite Wadia College
PUNE-411001

VERSUS

JCB Manufacturing Ltd

.....Respondent

Talegaon, Dabhade
Pune – 410507.

APPEARANCE:

Shri K.M. Mondal, Special Counsel for the Appellant
Shri Arpit Khaitan, CA for the Respondent

AND

Excise Appeal No. 87478 of 2013

(Arising out of Order-in-Original No. 04/RKS/CEX/P-I/2013 dated 12-03-2013 passed by the Commissioner of Central Excise, Pune-I.)

JCB INDIA LTD

.....Appellant

Talegaon Floriculture &
Industrial Park, Ambi Navlakh
Umbhre, Talegaon
Dabhade, Pune-410507

VERSUS

Commissioner of Central Excise-PUNE-I

.....Respondent

ICE House, 41-A
Sasson Road
Opposite Wadia College
PUNE-411001.

APPEARANCE:

Shri Arpit Khaitan, CA for the Appellant
Shri K.M. Mondal, Special Counsel, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85475-85477/2020

Date of Hearing: 04-03-2020

Date of Decision: 04-03-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John